



Coram : Hon'ble Mr. P.H. Trivedi

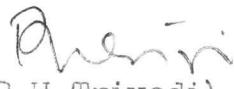
: Vice Chairman

Hon'ble Mr. P.M. Joshi

: Judicial Member

5/4/1988

Heard Mr.R.A.Mishra and Mr.R.J.Oza for Mr.J.D.Ajmera learned advocates for the applicants and the respondents. Admit. Issue notices on the respondents to reply on interim within 15 days and on merits within 45 days from the date of this order. The Union of India should be joined as party and the applicant to produce the order of promotion. The case be posted on 13/6/1988 for further direction before Registrar. The case be posted on 26-4-1988 for interim relief.


(P.H.Trivedi)
Vice Chairman


(P.M.Joshi)
Judicial Member

a.a.bhatt

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CORAM : HON'BLE MR. P.H. TRIVEDI : VICE CHAIRMAN
HON'BLE MR. P.M. JOSHI : JUDICIAL MEMBER

26-04-1988

Heard learned advocates Mr. R. A. Mishra and Mr. J. D. Ajmera for the applicant and the respondents respectively. In the reply filed by the respondents it is stated that the present pay and pay scale and other conditions of service of the petitioner will be protected even if there is any re-designation effected, for which an order is contemplated. The petitioner will have therefore, no grievance as there is no reversion. Accordingly the request for interim relief has no merit. Main application also does not have any cause survived. Accordingly OA/208/88 stands disposed of.


(P. H. TRIVEDI)
VICE CHAIRMAN


(P. M. JOSHI)
JUDICIAL MEMBER

Shah/-